

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Srinagar/Jammu)**

Notification
Jammu 31st of December, 2021

S.O.444.— In exercise of powers conferred under section 74 of the Employees State Insurance Act, 1948 the Government of Jammu and Kashmir hereby directs that Chief Judicial Magistrates/Civil Judges (Sr. Division) of each district shall be the Employees Insurance Courts for exercising jurisdiction within their respective district for the purposes of said Act.

By order of the Lieutenant Governor.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:-31-12-2021.

No: Law-Jud/89/2021-10.

Copy to the:-

1. Ld. Advocate General, J&K, Jammu/Srinagar.
2. Principal Secretary to Government, Home Department.
3. Principal Secretary to the Lieutenant Governor.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
5. Commissioner/Secretary to Government, General Administration Department.
6. Commissioner Secretary to Government, Labour and Employment Department. This is with reference to his U.O. No. L&E/ESI/13/2019 dated 10-08-2020. **U.O. case is returned herewith.**
7. Registrar General, J&K High Court, Srinagar. This is with reference to his letter No. 34852/RG/GS dated 28.07.2021.
8. Principal Secretary to Hon'ble Chief Justice, J&K High Court, Srinagar.
9. Director, Archeology, Archives and Museums, J&K, Srinagar.
10. All Principal District and Session Judges.
11. All District Development Commissioners.
12. All concerned Chief Judicial Magistrates.
13. Private Secretary to Chief Secretary of Jammu and Kashmir.
14. General Manager, Ranbir Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
15. In-charge Website, Department of Law, Justice & PA.
16. S.O Section, Department of LJ&PA (w. 7. s.c).
17. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Reyaz Ali Bhat
31-12-2021